

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH REGIONAL BENCH AT HYDERABAD
BENCH - SM
COURT - I**

Appeal(s) Involved:

C/31143/2017-SM

(Arising out of Order-in-Appeal No. HYD-CUS-000-APP-031-
17-18 dated 21/06/2017 passed by Commissioner of
Customs & Central Excise (Appeals))

Lalani Amin Juma

Appellant(s)

Versus

**Commissioner of Customs,
Hyderabad**

Respondent(s)

Appearance:

Mr Mohammad Shabaz, Adv for the Appellant.

Mr A.V.L.N. Chary, A.R. for the Respondent.

CORAM:

HON'BLE Mr. M.V.Ravindran, MEMBER (JUDICIAL)

Date of Hearing: 26/11/2018

Date of Decision: 26/11/2018

Final Order No. A/ 31490 / 2018

[Order per: M.V.Ravindran.]

When this matter was called out, learned counsel Mr Mohammad Shabaz submits that on instructions, they are withdrawing this appeal and undertakes to file a letter to that effect.

2. The oral submissions of the learned counsel is taken on record and the appeal stands dismissed as withdrawn.

(Order pronounced and dictated in open court)

**M.V.Ravindran
MEMBER (JUDICIAL)**

Neela Reddy